parties are recognised on the basis of parliamentary elections but in States all depends on how a party fares in the State elections. But the paradox arises when a party recognised as an all-India party does not do well in the State as a party. For example, an all-India party may not do well in Goa or in some other Place. The all-India party should stand on its own feet as an all-India party leaving it to the party to show whether it is supported in the State or not But that is not being done.

SHRI A. K. SEN: I do not know; but I remember that the Jana Sangh case came up because they had an all-India symbol but in certain States they were not given the same symbol. Is it not a fact? That is my recollection. I was told having regard to the rules framed, in order to be eligible for a State symbol they have to be entitled by a certain percentage of votes in the State elections; otherwise they will not get the same symbols in the States. The rules were framed in 1961 and as I said if certain difficulties had occurred since the promulgation of these rules, I have no doubt that any reasonable representations will be attended to. There is no question of being unreasonable in this matter.

Mr. CHAIRMAN: I thought I would exhaust the list. There are still three questions but the questioners are absent. The 1 Question Hour is orer.

# WRITTEN ANSWERS TO QUESTIONS

दिल्ली में सहकारी समितियों को दी गई रकम का बड़े खाते में बाला जाना

\*421. श्री विमलकुमार मन्नालालजी जौरडिया: क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली में सहकारी समितियों को दी गई रकमों में से किन-किन समितियों को दी गई कितनी-कितनी रकम 1947 के वर्ष से 31 अन्त्वर, 1964 तक की अवधि में बट्टे खाते में डालनी पड़ी; और

(ख) उन रकमों को बट्टे खाते में डालने के क्या-क्या कारण थे?

### f [WRITE-OFF OF AMOUNTS GIVEN TO CO-OPERATIVE SOCIETIES IN DELHI

- \*421. SHRI V. M. CHORDIA: Will the Minister of, COMMUNITY DEVELOPMENT AND CO-OPERATION be pleas-ed to state:
- (a) the names of the co-operative societies in Delhi in whose cases the amounts given to them had to be written off during the period from the year 1947 to the 31st October, 1964 along with the amount that had to be written off in each case; and
- (b) the reasons for writing off the said amounts?]

सामुदायिक विकास तथा सहकार मंत्रालय
में उपमंत्री (श्री बी० एस० मूर्ति) :(क)
दिल्ली प्रशासन के सहकारी विभाग के
माध्यम से दिल्ली की सहकारी समितियों
को दी गई रकमों में से कोई भी रकम
1947 से 31 श्रक्तूबर, 1964 तक की
स्वविध में बड़े खाते में नहीं डाली गई।

दिल्ली प्रशासन के सहकारी विभाग के ग्रलावा दूसरी संस्थाओं ने उन्हें सीधे जो रकमें बी हैं और 1947 से 31-10-64 तक की ग्रवधि में बट्टे खाते में जो रकमें डाली गई हैं उनके बारे में जानकारी तुरंत उपलब्ध नहीं है।

# (ख) प्रश्न ही नहीं उठता।

t[THE DEPUTY MINISTER m THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI B. S. MURTHY): (a) No amounts

t[] English translation.

given to the co-operative societies in Delhi through the Co-operative Department of the Delhi Administration were written off during the period 1947 to 31st October, 1964.

Information regarding amounts advanced to them directly by agencies other than the Cooperative Department of the Delhi Administration and written off during the period 1947 to 31st October, 1964 is not readily available.

<br/>b) The question does not arise.]

#### ADDITIONAL FUNDS FOR MINOR IRRIGATION

- •422. THAKUR BHANU PRATAP SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether the Government of India have recently sanctioned some additional funds for minor irrigation under the Grow More Food Scheme; and
- (b) if so, whether any amount has been sanctioned for Madhya Pradesh?

THE MTNISTER OF FOOD AND AGRICULTURE (S«PT C. SUBBAMA-NIAM): (a) and (b) Yes, ad!! allocation of Central assistance amounting Io Rs. 7-65 crores was made in May-June. 1965,  $ic \setminus {}'$  State Governments for minor tion schemes. The amount sanctioned for Madhya Pradesh was Rs. 1 crore

In view of the scope for further acceleration of minor irrigation programme during the current financial year, 1965-66, proposals for making further additional allocations are under consideration.

## FARMERS DELEGATION TO U.S.A.

\*423. SHRI BANSI LAL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether any delegation af farmers was sent to the United States of America in 1965;
- (b) if so, the names of the persons included in the delegation;
- (c) the basis on which the selection was made; and
- (d) whether any non-agriculturist was included in the delegation and if so, the reasons therefor?

THE MINISTER OP FOOD AND AGRICULTURE (SHRI C. SUBRA-MANiAM)r (a) Yes. Two such delegations were sent to the U.S.A. in 1965, i.e., one under the "International Farm Youth Exchange Programme" and the other under the "Farmers Exchange Programme."

- (b) and (c) A Statement is laid on the Table of the Sabha.
- (d) One non-agriculturist, viz., Shrimati Usha Deshpande, was included in the delegation sent under the Farm Leaders Exchange Programme in pursuance of a special request from the Farmers and World Affairs Inc., U. S^ A. since she looks after American farmers coming to India under the Exchange Programme and is directly incharge of the Programme.

#### STATEMENT (b)

Names of the delegates State to which they belong

#### I. International Farm Youth Exchange Programme

- 1. Shri Malbhog Boruah . Assam
- 2. Shri J. Govind Rao . Andhra Pradesh.
- Shri B. N. Prasad Bihar Singh.
- 4. Shri M. M. Joshi . Gujarat
- 5. Shri K P. Augustin . Kerala
- Kumari Hari Priya . Himachal Pradesh.
- Shri Ram Pratap Madhya Pra-Thanna, desh.